DELHI DEVELOPMENT AUTHORITY (FORM OF APPEAL) RULES, 1986

G.S.R. 312 (E), dt. 21.02.1986 published dt. 24.02.1986

In exercise of the powers conferred by clause (jb) of sub-section (2) of section 56 read with sub-section (3) of section 31C of the Dethi Development Act, 1957 (61 of 1957), the Central Government makes the following rules, namely:---

1. Short title

(1) These rules may be called the Delhi Development Authority (Form of Appeal) Rules, 1986.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Definitions

In these rules unless the context otherwise requires,---

- (1) 'Act' means the Delhi Development Act, 1957(61 of 1957);
- (2) 'Authority' means the Delhi Development Authority constituted under section 3 of the Act;
- (3) 'Appellate Tribunal' means Appellate Tribunal constituted under section 347A of the Delhi Municipal Corporation Act, 1957 and deemed as such under section 31B of the Act;
- (4) 'Local Authority' means the Municipal Corporation of Delhi constituted under section 3 of the Delhi Municipal Corporation Act, 1957 (66 of 1957) or the New Delhi Municipal Committee constituted under the Punjab Municipal Act, 1911 or Delhi Cantonment Board constituted under section 13 of the Cantonment Act, 1924.

3. An appeal to the Appellate Tribunal shall be made in Form A annexed to these rules.

- 4. The appeal shall be accompanied by—
 - (i) a certified copy of the order appealed against;
 - (ii) statement of the value of the subject matter of the appeal;
 - (iii) documents along with a list thereof, on which the appellant wishes to place reliance during the course of the hearing before the Appellate Tribunal.

5. The appellant shall deposit a sum of Rs. 100 on account of fees in the effice of the Tribunal and attach a copy of the receipt along with the appeal.

DDA (FORM OF APPEAL) RULES, 1986

FORM A

(See Rule 3)	(See	Ru	le 3))
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... Appellant

Versus

Delhi Development Authority/Local Authority concerned

The appellant submits as under:

- 1. That on (date), Shri has passed an order under section
- (i)
- (ii)
- (iii)
 - 3. That the appellant claims relief in the following manner
 - 4. That the fee of Rs. 100 deposited vide receipt No. dated
- Dated.....

Place.....

Signature of the appellant